

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.192/04

Tuesday this the 16th day of March 2004

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. H.P.DAS, ADMINISTRATIVE MEMBER

B.K.Sajitha,
D/o.Alikoya,
Primary School Teacher,
Govt. High School,
Agatti Island - 682 553.

Applicant

(By Advocate Mr.P.V.Mohanan)

Versus

1. Administrator,
Union Territory of Lakshadweep,
Kavaratti.
2. The Director of Education,
Union Territory of Lakshadweep,
Kavaratti.

Respondents

(By Advocate Mr.S.Radhakrishnan)

This application having been heard on 16th March 2004 the Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

The applicant who is a holder of B.Ed degree after a due process of selection for regular appointment was offered appointment on contract basis as P.G.T. (Biology) on a consolidated pay of Rs.7500/-. Her grievance is that she should have been paid the full pay and allowances which is applicable to the post of P.G.T. (Biology) in terms of the Recruitment Rules especially when contract appointment is also one of the methods of recruitment. It is alleged that in the cases of Staff Nurses even those appointed on contract basis are being paid full pay and allowances and therefore there is no justification why the applicant should not have been paid pay and allowances which she deserved on account of her possessing the qualification as also

on account of the work extracted from her. Projecting her grievances the applicant submitted three representations to the 1st respondent but without any responses. Under these circumstances the applicant has filed this application for a declaration that she is entitled to get the scale of pay attached to the P.G.T. with all attendant benefits and for a direction to the respondents to pay the scale of pay with all benefits to the applicant in the category of P.G.T. with effect from 3.10.2001 to 31.3.2003 with interest @ 12% per annum till the date of payment.

2. When the application came up for hearing Shri.S.Radhakrishnan appeared for the respondents 1-2. The counsel agreed that the application may be disposed of directing the 1st respondent to consider the Annexure A-7 representation of the applicant and to give the applicant an appropriate reply within a reasonable time.

3. In the light of what is stated above we dispose of this application directing the 1st respondent to consider the Annexure A-7 representation of the applicant and to give the applicant an appropriate reply within a period of two months from the date of receipt of a copy of this order. If a decision has already been taken by the 1st respondent on the representation, the order on that shall be communicated to the applicant within the said period. There is no order as to costs.

(Dated the 16th day of March 2004)

H.P.DAS

ADMINISTRATIVE MEMBER

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A.V.HARIDASAN
VICE CHAIRMAN